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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDERS OF THE BENCH**

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**Date of Order: 08.12.2011**

**OA No. 582/2011**

Mr. Amit Mathur, counsel for applicant.

Heard. O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat

*3000/-*

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORIGINAL APPLICATION NO. 582/2011**

DATE OF ORDER: 08.12.2011

**CORAM**

**HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER**

Akhil Bhartiya Railway Mal Godam Majdoor Kalyan Sansthan (registered society) through its State Secretary Moti Lal Saini, Sirsi Road, Panchawala, Plot No. 92, Mangal Nagar, Jaipur (Rajasthan).

...Applicant

Mr. Amit Mathur, counsel for applicant

**VERSUS**

1. The Union of India through its Secretary, Railway Board, Ministry of Railway, Rail Bhawan, New Delhi.
2. The General Manager, North West Railway, Malviya Nagar, Jaipur.

...Respondents

**ORDER (ORAL)**

The present Original Application has been preferred by the applicant praying for the following reliefs:

- "(i) To direct the respondents to frame a policy and create the posts and appoint the applicants on permanent basis who are working in Railway Mal Godam;
- (ii) To direct the respondents to give appointment on preferential basis to the workers working in the Railway Mal Godam in pursuance to the advertisement (Annexure A/5);
- (iii) To direct the respondents to absorb the applicant against the existing vacancies in accordance with the period of continue of the serves rendered by them.



(iv) The direction may be issued to the respondents for regularizing the workers who are the member of the applicant society and working through contractor from last many years in Railway,

(v) Any other order or direction which deem fit and proper in the facts and circumstances of the case may also be passed in favour of the applicant;

(vi) Cost of the original application also may be awarded in favour of the applicant."

2. From the bare perusal of the pleadings as well as records of the O.A., it reveals that to this effect the applicant has submitted representations to the respondents vide Annexure A/1 (at page 15 to 24 of the paper book) and, admittedly, the same are still pending consideration with the respondents.

3. Since the representations filed by the applicant vide Annexure A/1 is still pending consideration with the respondents, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the same by passing a reasoned and speaking order.

4. Consequently, the respondents are directed to consider and decide the representation Annexure A/1 by passing a reasoned and speaking order and shall communicate the decisions so taken on the same to the applicant expeditiously.

5. In case, any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at



liberty to redress grievances by way of filing the substantive Original Application.

6. With these observations and directions, the Original Application stands disposed of with no order as to costs.

*K. S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

kumawat